

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1303 of 2019

In the matter of:

Allahabad Bank **....Appellant**

Vs.

Poonam Resorts Ltd. **....Respondent**

Present:

Appellant: **Mr. Debal Kr. Banerjee, Sr. Advocate with Ms. Reema Khorana and Mr. Kartik Rathi, Advocates and Mr. Shailesh Kr. Rai, Chief Manager of Allahabad Bank.**

Respondent: **Dr. U. K. Chaudhary, Sr. Advocate with Ms. Manisha Chaudhary, Mr. Anupam Sanghi, Mr. Dhruv Gupta and Mr. Anuraag Mehta, Advocates.**

With

Company Appeal (AT) (Insolvency) No. 1304 of 2019

In the matter of:

Allahabad Bank **....Appellant**

Vs.

Link House Industries Ltd. **....Respondent**

Present:

Appellant: **Mr. Debal Kr. Banerjee, Sr. Advocate with Ms. Reema Khorana and Mr. Kartik Rathi, Advocates and Mr. Shailesh Kr. Rai, Chief Manager of Allahabad Bank.**

Respondent: **Dr. U. K. Chaudhary, Sr. Advocate with Ms. Manisha Chaudhary, Mr. Anupam Sanghi, Mr. Dhruv Gupta and Mr. Anuraag Mehta, Advocates.**

ORDER

13.02.2020: Heard learned senior counsels for the parties. Hearing concluded. **Judgment Reserved.**

Learned counsel for the parties shall be at liberty file short written submission, not exceeding two pages, by 17th February, 2020.

**[Justice Bansi Lal Bhat]
Member (Judicial)**

**[V. P. Singh]
Member (Technical)**

**[Shreesha Merla]
Member (Technical)**

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